

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 11/13 of NC-VI held on 20.07.2012.

Meeting No.11/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 20.07.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Smt. S. Latha	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per Para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1

182	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status: Approved
HQ File :01/85/162/051/AM12	Fixation of SION for export product ‘Dehydrated Onion in different cuts Kibbled/Minced/Granules/Powder/Sliced etc.		
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Ministry of Food Processing Industries (MFPI) vide their O.M No. F.No. 6/DHGFT/2010 dated 02.7.2012 . The committee after discussing with technical members presents in the meeting decided to fix the Standard Input Output Norms for the export product Dehydrated Onion is as under:-			
Export Item	Qty.	Import Item	Qty.
Dehydrated Onion	1000.00 kg*	1 Silica / Calcium Stearate	20.00 kg
		2 <u>Consumables</u> Phosphoric Acid, Diatomaceous Earth, Hydrogen Hydrate, Perchloro Ethylene /Tricloro ethylene, Acrylamide, Hydrogen Peroxide 50%, Ion Exchange Resin	22% of FOB value
		3 HDPE / LDPE	As per packing policy
		4 Paper / Paper Board	As per packing policy
		5 Coal or Furnace Oil	2% of FOB value of exports as per fuel policy

*The firm has stated that for manufacture of 1000 kg of Dehydrated Onions they have to process about 10,000 Kgs of fresh onion.

Committee recommended for issue of Public Notice for fixation of Standard Input- Out put Norms (SION) for the above mentioned food product

2	183 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Tea Board and directed to place the case before committee on receipt of comments.			

3	184 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
---	------------------------------------	-----------------------------	--	---------

	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Tea Board directed to place the case before the committee on receipt of comments.			

4	185 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to allow the import item No. 1 as per the existing SION A-3181. It was directed to call for for the import item Sl. No.2 i.e .” The details of various Dia of colour lead required for colour pencils(Assorted colors)”.			

5	186 Case No.:3/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00029/AM13/	RLA File :03/95/040/00037/AM13/	Lic.No/Date:0310693116 02.05.2012	Rejected
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to reject the case as ITC(HS) Code of export / import items are same and there is no substantial manufacturing activity in export product.			

6	187 Case No.:7/7/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00050/AM13/	RLA File :03/95/040/00137/AM13/	Lic.No/Date:0310696254 25.05.2012	Approved

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda. The committee after discussion with technical members presented in the meeting decided to approve the norms as per the existing SION A-3180.

RA may take consequential action as per policy / procedure.

7	188	Party Name:JINDAL DRUGS LTD	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status: Approved														
	HQ File :01/85/162/224/AM12 01/85/162/253/AM12	Fixation of SION for export product ‘Cocoa Butter against import of Cocoa Beans Dried & Fermented & Cocoa Paste (Mass/Liquor) under para 4.4.2 of HBP, Vol. I 2009-14.																
The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter No F.No.3/DHGFT/ 2011 dated 02.7.2012..As per written comments committee decided to approve the Standard Input –Output norms for the export product Cocoa Butter is as under:-																		
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Cocoa Butter</td><td rowspan="2">1.00 kg</td><td>1. Cocoa Paste (Mass / Liquor)</td><td>2.10 kg</td></tr><tr><td>Or</td><td>Or</td></tr><tr><td></td><td></td><td>2.Cocoa Beans</td><td>2.31 kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Cocoa Butter	1.00 kg	1. Cocoa Paste (Mass / Liquor)	2.10 kg	Or	Or			2.Cocoa Beans	2.31 kg
Export Item	Qty.	Import Item	Qty.															
Cocoa Butter	1.00 kg	1. Cocoa Paste (Mass / Liquor)	2.10 kg															
		Or	Or															
		2.Cocoa Beans	2.31 kg															
Committee recommended for issue of Public Notice for fixation of Standard Input- Out put Norms (SION) for the above mentioned food product																		

8	189 Case No.:1/2/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:								
	HQ File :01/85/050/00001/AM13/	RLA File :02/24/040/00213/AM12/	Lic.No/Date:0210174096 15.02.2012	Approved								
Fixation of adhoc norms under para 4.7 of HBP, Vol.I												
The case was considered by the committee as per agenda. The committee decided to approve the norms on repeat basis as per the earlier decision taken by the committee meeting No. 33/12 dated 23.2.2012 (case No.2) as under:-												
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Scammony Resin</td><td>1666.670 kg</td><td>Scammony Root (Ipomoea</td><td>14400.00kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	Scammony Resin	1666.670 kg	Scammony Root (Ipomoea	14400.00kg
Export Item	Qty.	Import Item	Qty.									
Scammony Resin	1666.670 kg	Scammony Root (Ipomoea	14400.00kg									

(Powdered)		Orizabensis)	
RA may take consequential action as per policy / procedure.			

9	190 Case No.:2/11/85-ALC3/2012	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00081/AM13/	RLA File :31/83/040/00063/AM13/	Lic.No/Date:3110054853 27.06.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received and directed that RA concerned may be requested to furnish the hard copy of the application and on receipt of the same it may be referred to concerned technical Authorities for their comments			

10	191 Case No.:3/11/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00082/AM13/	RLA File :31/82/040/00094/AM13/	Lic.No/Date:3110054899 03.07.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received and directed that RA concerned may be requested to furnish the hard copy of the application and on receipt of the same it may be referred to concerned technical Authorities for their comments			

	192 Case No.:1/11/85-ALC3/2012	Party Name:RAGHAV EXPORT	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
--	-----------------------------------	--------------------------	--	---------

11	HQ File :01/85/050/00080/AM13/	RLA File :30/24/040/00012/AM13/	Lic.No/Date:3010086343 30.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received. RA concerned may be requested to furnish the hard copy of the application and on receipt of the same it may be referred to concerned technical Authorities for their comments			

	193 Case No.:14/2/85-ALC3/2012	Party Name:REIZ ELECTROCONTROLS PLTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
12	HQ File :01/85/050/00014/AM13/	RLA File :05/24/040/00398/AM12/	Lic.No/Date:0510317004 08.02.2012	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from DIPP & Department of Electronics and directed to remind DIPP & Department of Electronics to expedite their comments. The case may be placed before the committee on receipt of comments..			

	194 Case No.:9/11/85-ALC3/2012	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
13	HQ File :01/85/050/00088/AM13/	RLA File :56/24/040/00006/AM12/	Lic.No/Date:5610000247 26.03.2012	Approved
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to approve the quantity of item No 1 as per SION E-42 and item No. 2 as per packing policy. RA may take consequential action as per policy / procedure			

RA may take consequential action as per policy / procedure

14	195 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:																
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Approved																
Fixation of adhoc norms under para 4.7 of HBP, Vol.I																				
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Department of Pharmaceuticals vide their O.M.No. 35021/07/2012-PI (Norms) dated 19.6.2012. As per comments committee approved the norms as under:-																				
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>ADULT KRILL OIL FORMULATION SOFTGEL CAPSULES (ADULT KIRLL OIL CAPSUILES 500MG)</td><td>450000.00No.</td><td>SUPERBA KRILL OIL (FISH LIPID OIL)</td><td>229.5KG</td></tr><tr><td>PREGNANCY KIRLL OIL FORMULATION SOFTGEL CAPSULES (PREGDNANCY KRILL OIL CAPSULES 500MG)</td><td>450000.00No.</td><td>SUPERBA KRILL OIL (FISH LIPID OIL)</td><td>229.5KG</td></tr><tr><td>KIDS KRILL OIL FORMULATION SOFTGEL CAPSULES (KIDS KRILL CAPSULES 320MG)</td><td>360000.00No.</td><td>SUPERBA KRILL OIL (FISH LIPID OIL)</td><td>117.504KG</td></tr></table>					Export Item	Qty.	Import Item	Qty.	ADULT KRILL OIL FORMULATION SOFTGEL CAPSULES (ADULT KIRLL OIL CAPSUILES 500MG)	450000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	229.5KG	PREGNANCY KIRLL OIL FORMULATION SOFTGEL CAPSULES (PREGDNANCY KRILL OIL CAPSULES 500MG)	450000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	229.5KG	KIDS KRILL OIL FORMULATION SOFTGEL CAPSULES (KIDS KRILL CAPSULES 320MG)	360000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	117.504KG
Export Item	Qty.	Import Item	Qty.																	
ADULT KRILL OIL FORMULATION SOFTGEL CAPSULES (ADULT KIRLL OIL CAPSUILES 500MG)	450000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	229.5KG																	
PREGNANCY KIRLL OIL FORMULATION SOFTGEL CAPSULES (PREGDNANCY KRILL OIL CAPSULES 500MG)	450000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	229.5KG																	
KIDS KRILL OIL FORMULATION SOFTGEL CAPSULES (KIDS KRILL CAPSULES 320MG)	360000.00No.	SUPERBA KRILL OIL (FISH LIPID OIL)	117.504KG																	
RA may take consequential action as per policy/procedure.																				

15	196 Case No.:13/24/85-ALC3/2011	Party Name:LOOM CRAFTS FURNITURE (INDIA) PVT. LTD.	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00135/AM12/	RLA File :05/23/040/00239/AM12/	Lic.No/Date:0510303887 27.09.2011	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from DIPP. The committee directed to remind DIPP to expedite their comments. The case may be placed before NC on receipt of comments.				

16	197 Case No.:8/11/85-ALC3/2012	Party Name:AMAN EXPORTS	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00087/AM13/	RLA File :05/23/040/00032/AM13/	Lic.No/Date:0510324489 11.05.2012	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to allow inputs as per packing policy as the firm has applied for packing material only. RA may take consequential action as per policy/procedure.			

17	198 Case No.:6/11/85-ALC3/2012	Party Name:SWATIUDYOG PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00085/AM13/	RLA File :02/24/040/00035/AM13/	Lic.No/Date:0210177851 23.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from DIPP. The committee directed to remind DIPP to expedite their comments. The case may be placed before NC on receipt of comments.			

18	199 Case No.:5/11/85-ALC3/2012	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00084/AM13/	RLA File :13/24/040/00011/AM13/	Lic.No/Date:1310039791	Deferred

		23.05.2012	
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from MFPI. The committee directed to remind MFPI to expedite their comments. The case may be placed before NC on receipt of comments.		

19	200 Case No.:7/11/85-ALC3/2012	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00086/AM13/	RLA File :32/24/040/00009/AM13/	Lic.No/Date:3210054617 23.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to call for the following information from the firm:- 1. Furnish the variety, size & grade of imported material and export material The case may be placed before the committee on receipt of requisite information.			

20	201 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			

The case was considered by the committee as per agenda. The committee decided to defer the case as the comments are awaited from MSME and revised comments awaited from MPEDA. Reminder may be issued to MSME & MPEDA to expedite their comments and on receipt of comments, the case may be placed before NC for consideration.

21	202 Case No.:2/18/85-ALC3/2011	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:											
	HQ File :01/85/050/00092/AM12/	RLA File :31/83/040/00075/AM12/	Lic.No/Date:3110050068 05.09.2011	Approved											
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I														
	The case was considered by the committee as per agenda. The committee noted that Deptt of Biotechnology furnished vide their letter No. BT/IL/05/318/2010-PID dated 07.06.2012. On the basis of comments, the committee decided to approve the case and allow inputs as under:-														
	<table><tr><td>S.No.</td><td>Export Item</td><td>Qty.</td></tr><tr><td>1</td><td>TISSUE CULTURE PLANTS</td><td>1 Million Nos.</td></tr></table>				S.No.	Export Item	Qty.	1	TISSUE CULTURE PLANTS	1 Million Nos.					
	S.No.	Export Item	Qty.												
1	TISSUE CULTURE PLANTS	1 Million Nos.													
<table><tr><td>Sl.No.</td><td>Import Item Name.</td><td>Import items required for per million No. of export product Qty</td></tr><tr><td>1</td><td>Ammonium nitrate</td><td>35.00Kg</td></tr><tr><td>2</td><td>Potassium nitrate</td><td>45.00Kg</td></tr><tr><td>3</td><td>Potassium dihydrogen phosphate crvs</td><td>5.00Kg</td></tr></table>				Sl.No.	Import Item Name.	Import items required for per million No. of export product Qty	1	Ammonium nitrate	35.00Kg	2	Potassium nitrate	45.00Kg	3	Potassium dihydrogen phosphate crvs	5.00Kg
Sl.No.	Import Item Name.	Import items required for per million No. of export product Qty													
1	Ammonium nitrate	35.00Kg													
2	Potassium nitrate	45.00Kg													
3	Potassium dihydrogen phosphate crvs	5.00Kg													

4	Magnesium sulphate 7H ₂ O	7.5Kg
5	Calcium chloride dihydrate	12.5Kg
6	Manganese sulphate	0.4Kg
7	Zinc sulphate heptahydrate	0.3Kg
8	Boric acid	0.1Kg
9	Potassium Iodide	10.0gm
10	EDTA, Ferric Sodium Salt	0.6Kg
11	Sodium dihydrogen phosphate dehydrate	1.5Kg
12	Thiamine HCL	0.8Kg
13	Pyridoxine HCL	0.3Kg
14	Nicotinic Acid	0.4Kg
15	Myo-Inositol	5.0Kg
16	Glycine	0.1Kg
17	L-Tyrosine	2.5Kg
18	Indole 3 Acetic Acid	20.0gm
19	Charcoal (Steam Activated)	1.0Kg
20	6-Benzylaminopurine	10.0gm
21	Kinetin	40.0gm
22	Dimethylallylamino-purine	1.0gm
23	Gibberellic Acid 3	5.0gm
24	Gelrite	7.5Kg
25	Adenine hemisulfate	0.2Kg
26	Abscisic (S-) Acid	2.0gm
27	Crystal Sugar	12.00.00Kg
28	PPM, 1000 ml	3.0 Ltr
RA may take consequential action as per policy/procedure.		

22	203 Case No.:1/4/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:11/85-ALC3/2012 26.07.2012	Status:
	HQ File :01/85/050/00027/AM13/	RLA File :31/83/040/00016/AM13/	Lic.No/Date:3110054008	Approved

		01.05.2012	..
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I		
	The case was considered by the committee as per agenda. The committee decided to approve the case on repeat basis as per the earlier decision taken by the norms committee meeting No. 5/13 dated 17.05.2012 (Case No.02) allowing inputs as per SION E-69 for the requirement of inputs items. However, the import items appearing at Sl. No. 4 (i.e. Toy Kinder Joy India) may be allowed on net to net basis. RA may take consequential action as per policy/procedure.		

-X-X-X-